CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.757/MP/2025 along with IA No. 93/2025

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Section 11 (2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1, Tamil Nadu Power Distribution Company Limited (TNPDCL)under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 20.2.2023, 31.3.2023 12.6.2023, 23.8.2023, 23.10.2023, 12.4.2024, 15.10.2024, 27.12.2024, 28.2.2025, 30.4.2025 issued by the Ministry of Power, Government of India under Section 11 (1) of the Electricity Act, 2003.
Petitioner	:	Coastal Energen Private Limited (CEPL)
Respondents	:	Tamil Nadu Power Distribution Company Ltd. (TNPDCL) and Anr.
Date of Hearing	:	**16.6.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Hemant Singh, Advocate, CEPL Shri Lakshyajit Singh, Advocate, CEPL Ms. Lavanya Panwar, Advocate, CEPL Ms. Aakanksha Bhola, Advocate, TNPDCL

Record of Proceedings

At the outset, the learned counsel for the Respondent/TNPDCL requested an adjournment due to the unavailability of the arguing counsel. The learned counsel for the Petitioner did not oppose the said request and further sought liberty to file a compliance affidavit, furnishing the additional information sought *vide* Record of Proceedings dated 29.4.2026, during the course of the day.

2. Considering the above, the Commission, while adjourning the matter, permitted the Petitioner to file its compliance affidavit within four days. The Respondents were also permitted to file their responses thereon, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **13.8.2026.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)